

The Tripura Appropriation Bill, 2020
(The Tripura Bill No. 08 of 2020)

TRIPURA GAZETTE



Published by Authority

EXTRAORDINARY ISSUE

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PART--IV-- Bills introduced in the Tripura Legislative Assembly : Report of Selection Committees presented or to be presented to the Assembly; and Bills published before introduction in that Assembly.....NIL

TRIPURA LEGISLATIVE ASSEMBLY

SECRETARIAT

NEW CAPITAL COMPLEX

AGARTALA, TRIPURA, PIN - 799 010

[Fax : (0381) 241 4095/9654]

No.F.7(12-25)-LA/2020.

Dated, Agartala the 24th March, 2020.

NOTIFICATION

“ As required under Rule 117 of the Rules of Procedure and Conduct of Business in the Tripura Legislative Assembly, “ **The Tripura Appropriation Bill, 2020 (The Tripura Bill No. 08 of 2020)** ” as introduced in the Assembly on the 23rd March, 2020 to be published in the Tripura Gazette.”

SD/-
(B.P. Karmakar)
Secretary

Tripura Legislative Assembly

TRIPURA BILL NO.08 OF 2020.

THE TRIPURA APPROPRIATION (NO.08) BILL, 2020.

**A
BILL**

to authorize payment and appropriation of certain further sums from and out of the Consolidated fund of the State of Tripura to meet the expenditure incurred on certain services during the financial year ended on 31st March, 2015 in excess of the amount granted for those services and for that year.

BE it enacted by the Legislative Assembly of Tripura in the seventy first year of the Republic of India as follows: -

***Short Title &
Commencement***

1. i) “This Act may be called the Tripura Appropriation (No.08) Act, 2020”.
- ii) They shall come into force on and from the date of their publication in the official Gazette.

***Issue of
Rs.71,60,36,554/-
out of the Consolidated
Fund of the State of
Tripura to meet certain
expenditure for the
Financial year ended on
31st day of March, 2015.***

2. From and out of the Consolidated Fund of the State of Tripura, the sum specified in column 3 of the Schedule amounting in the aggregate to the sum of **Rupees seventy one crore sixty lakh thirty six thousand five hundred fifty four** only shall be deemed to have been authorized to be paid and applied to meet the amount spent for defraying the charges in respect of the services specified in column 2 of the Schedule during the financial year ended on the 31st day of March, 2015 in excess of the amounts granted for those services and for that

Appropriation

3. The sums deemed to have been authorized to be paid and applied from and out of the Consolidated Fund of the State of Tripura under this Act should be deemed to have been appropriated for the services and purposes expressed in the Schedule in relation to the financial year ended on the 31st day of March, 2015.

TRIPURA BILL NO. 08 OF 2020

THE SCHEDULE

(Section 2 and 3)

1	2	3		
No. of Votes	Services and Purposes	Sums aggregating to		
		Voted by Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
16	Health (Revenue)	582713092	0	582713092
51	Public Works (DWS) (Revenue)	81823426	0	81823426
52	Family Welfare and Preventive Medicine (Revenue)	0	10113287	10113287
61	Welfare of OBCs (Revenue)	41386749	0	41386749
	GRAND TOTAL:-	705923267	10113287	716036554
	TOTAL : REVENUE	705923267	10113287	716036554
	TOTAL : CAPITAL	0	0	0

STATEMENT OF OBJECTS AND REASONS

This Bill is introduced under Article 205 of the Constitution of India to provide for the appropriation out of the consolidated fund of the State of Tripura of the moneys required to meet the expenditure of the Government of Tripura for the period from the 1st April, 2014 to the 31st March, 2015 for the financial year 2014-15.

**(JISHNU DEV VARMA)
DEPUTY CHIEF MINISTER
TRIPURA**

TECHNICAL REPORT

This is Money Bill within the meaning of Article 199 of the Constitution of India.

The Bill attracts the provisions of Article 207 of the Constitution of India. Therefore, recommendation of the Governor is necessary for both introduction and consideration of the Bill in the Tripura Legislative Assembly.

The State Legislature has exclusive power to enact a law on the subject.